THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3396/2019
Un-numbered Company Appeal (AT) (Insolvency) No.___/2019
(F.No.23.09.2019/NCLAT/UR/1229

In the matter of:

National Highways Authority of India .... Appellant

Versus

Transstroy Tirupati Tiruthani Chennai
Tollways Pvt. Ltd. & Anr. .... Respondents

Appearance: Ms. Gunjan Sinha Jain, Advocate for the Appellant.

05.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.09.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 25.10.2019. The Appellant re-filed the Memo of Appeal on 25.10.2019. It is stated in the Interlocutory Application (IA) that certified copy of the impugned order was made available by the Registry of the NCLT Hyderabad on 15.10.2019 and the received by the counsel at Delhi on 18.10.2019. Condonation of delay application prepared by the counsel and sent to the Appellant was received back from the Appellant on 24.09.2019. Hence, there is delay of 25 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 13.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar